

#### **Allocation of ultra mega power projects**

†1607. SHRI PRABHAT JHA: Will the Minister of POWER be pleased to state:

- (a) the number of projects allocated so far out of Ultra Mega Power Projects;
- (b) the reasons for non-allocation of the remaining projects;
- (c) whether it is a fact that the allocation process of Sarguja Ultra Mega Power Projects has been cancelled; and
- (d) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) and (b) The bidding process for four Ultra Mega Power Projects (UMPPs), namely Sasan in Madhya Pradesh, Mundra in Gujarat, Krishnapatnam in Andhra Pradesh and Tilaiya in Jharkhand, has already been completed and the projects have been transferred to the successful developers. The other projects are at different stages of development and their fructification is contingent upon the availability of various requisite clearances including land and water availability from the respective State Governments and other concerned agencies.

(c) and (d) No, Sir. The Request for Qualification (RfQ) for Chhattisgarh (Sarguja) UMPP has already been issued.

#### **Schemes for rural electrification in Madhya Pradesh**

†1608. SHRI RAGHUNANDAN SHARMA: Will the Minister of POWER be pleased to state:

- (a) the schemes being implemented by Central Government for total electrification in rural areas;
- (b) the name of districts along with the number of projects along with the amount involved therein received by Madhya Pradesh Government, the number of proposals sanctioned along with those under consideration; and
- (c) by when these projects are scheduled to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) Government of India launched 'Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) - Scheme

---

†Original notice of the question was received in Hindi.

for Rural Electricity Infrastructure & Household Electrification<sup>1</sup>, in April 2005 envisaging providing access to electricity to rural households in the country. Under RGGVY, 573 projects covering electrification of about 1.18 lakh un/de-electrified villages and electricity connections to estimated 2.46 crore BPL households have been sanctioned with an outlay of Rs. 26353.51 crore. Highlights of the scheme is given in the Statement-I (*See below*)

(b) and (c) Under RGGVY, 32 projects for 32 districts of Madhya Pradesh have been sanctioned covering electrification of 806 un/de-electrified villages, intensive electrification of 34,094 electrified villages and providing free electricity connection to 1,376,242 BPL households with an outlay of Rs. 1533.34 crore. The details are given in the enclosed statement-II. The electrification works in all the sanctioned projects under RGGVY in Madhya Pradesh would be completed by the end of XI Plan Period. The remaining 16 projects of Madhya Pradesh may be considered for sanction under Phase-II of RGGVY. The commencement of Phase-II of RGGVY is yet to be decided by the Government.

#### ***Statement-I***

##### *Highlights of the Scheme*

- Ninety per cent capital subsidy would be provided for overall cost of the projects under the scheme.
- The States will finalize their Rural Electrification Plans in consultation with Ministry of Power and notify the same within six months. Rural Electrification Plan will be a road map for Generation, Transmission, sub-Transmission and Distribution electricity in the State which ensure the achievement of objective of the scheme.
- The scheme would be implemented through the Rural Electrification Corporation (REC).
- For projects to be eligible for capital subsidy under the scheme, prior commitment of the States would also be obtained before sanction of projects under the scheme for:
  - Deployment of franchisees for the management of rural distribution in projects financed under the scheme, and
  - Guarantee by State Govt. for a minimum daily supply of 6-8 hours of electricity in the RGGVY network with the assurance of meeting any deficit in this context by supplying electricity at subsidized tariff as required under the Electricity Act, 2003.

**Statement-II**

*District-wise progress of the projects sanctioned in Madhya Pradesh under RGGVY*

As on 15-07-2010

Sl. No.	Name of the District	Sanctioned Project Cost (in Rs. Lakhs)	Electrification of Un- / De-Electrified Villages		Intensive Electrification of Electrified villages		No. of Connections to BPL Households	
			Coverage	Achievement	Coverage	Achievement	Coverage	Achievement
1	2	3	4	5	6	7	8	9
1	Indore	2734.86	0	0	625	481	19154	20516
2	Ujjain	4076.47	0	0	1096	1046	26332	25942
3	Chhindwara	5948.05	3	2	1896	347	40012	843
4	Damoh	4035.68	0	0	1123	992	63319	35900
5	Jabalpur	5782.59	15	8	1367	1215	62330	32621
6	Seoni	6373.15	25	7	1559	1200	60722	32333
7	Ashok Nagar	4553.88	72	72	746	570	22542	22542
8	Guna	6052.89	0	0	1241	779	16884	16884
	Total of 10th Plan Project	39557.57	115	89	9653	6630	311295	187581
9	Betul	7332.74	0	0	1249	0	42164	0

1	2	3	4	5	6	7	8	9
10	Datia	2835.1	0	0	584	0	14452	0
11	Harda	2240.29	26	0	471	0	11819	0
12	Morena	5942.72	169	0	612	0	22037	0
13	Sheopur	2379.54	6	0	473	0	10942	0
14	Shivpurj	6768.07	10	0	1306	0	38705	0
15	Dhar	8103.95	0	0	1473	0	52299	0
16	Jhabua	7192.33	14	0	1280	0	81769	0
17	Ratlam	6798.7	0	0	1053	0	32075	0
18	Anuppur	2573.07	12	0	520	0	13917	0
19	Balaghat	5629.85	0	0	1196	23	106350	0
20	Chhatarpur	2398.49	26	0	512	0	30905	0
21	Dindori	2990.7	0	0	848	0	34423	0
22	Katni	3933.76	15	3	849	29	73191	0
23	Mandla	3018.14	17	0	1152	14	55787	0
24	Narsimhapur	3975.75	0	0	1033	0	53881	0

25	Panna	2866.35	24	0	848	0	37448	0
26	Rewa	9176.52	204	0	2211	0	56063	0
27	Sagar	6101.38	91	5	1779	43	68225	0
28	Satna	3767.33	42	0	1399	0	43545	0
29	Shahdol	3551.33	11	0	776	19	35485	0
30	Sidhi	7570.75	19	0	1391	0	77861	0
31	Tikamgarh	4474.74	1	0	864	0	43733	0
32	Umaria	2155.05	4	0	562	0	27871	0
Total of 11th Plan Project		113776.65	691	8	24441	128	1064947	0
GRAND TOTAL		153334.22	806	97	34094	6758	1376242	187581

The progress details are as reported by the implementing agencies and are provisional and subject to reconciliation.